## National Company Law Tribunal

## **Allahabad Bench**

CP NO. (IB) 128/ALD/2017 (AND)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018

NAME OF THE COMPANY: JEKPL PV+ Ltd V/8 JOLOPL PV+ Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: U/S Ingolverry (ode

SI. NO.	Name	Designation	Representation	Signature
<u>1.</u>	Amoop Frived	i Advocate	JEKPL	Gamestante.
<u>2.</u>	Graway Kakx	car Advocate	JEKPL	amay table
3.	Abrimay Ga	ur Advocati	JEKPL	11.0
4.	MOHIT BAKS	HI Advocate	JEKPL	Mbaks.

## CP NO.(IB)128/ALD/2017, CA NO.23/2018

Sh. Anoop Trivedi, Advocate for applicant JEKPL Pvt. Ltd. It is stated that the implementation of the resolution plan has now been stayed by and is under consideration before the Hon'ble NCLAT. Therefore, a formal notice be issued to the respondent JOGPL Ltd. to file its objection/reply to the present restoration application.

Further, the applicant is further directed to serve a dasti notice alongwith a copy of the present petition to the respondent.

The matter to be listed on 19th February, 2018.

Dated:05.02.2018

Typed by: Kavya Prakash Srivastava (Stenographer) H.P. Chaturvedi, Member (Judicial)